

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 571/GT/2020

Subject : Petition for truing up of annual fixed charges for 2014-19 tariff period and for determination of tariff for the 2019-24 tariff period Units-5 & 6 of Mejia Thermal Power Station (2x250 MW).

Petitioner : Damodar Valley Corporation

Respondents : BRPL and 6 others

Date of Hearing : **10.8.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Ms. Anushree Bardhan, Advocate, DVC
Shri Srikanta Pandit, DVC
Shri Subrata Ghosal, DVC
Shri Samit Mandal, DVC
Ms. Megha Bajpeyi, BRPL
Shri R.B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BYPL
Shri Sachin Dubey, Advocate, BYPL
Shri Anurag Naiki, MPPMCL
Shri Mansoor Ali Shoket, Advocate, TPDDL
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Ms. Shefali Sobti, TPDDL

Record of Proceedings

The order in the present petition was reserved on 10.8.2021. However, the order could not be issued prior to the Chairperson Shri P. K. Pujari demitting office. Accordingly, the matter is listed for hearing today, through video conferencing.

2. The learned Senior counsel for the Petitioner submitted that since pleadings have been completed in the matter, Commission may reserve its order in the matter. She however, submitted that in case any clarification/additional information is required, the Petitioner shall furnish the same.

3. The learned counsel of the Respondent, DVPCA submitted that the submissions filed by DVPCA in Petition No. 575/GT/2020 may be taken into consideration, while determining the tariff of all the generating stations of the Petitioner.

4. The learned counsel for the Respondents, BRPL & BYPL and Respondent TPDDL



submitted that the replies filed by them may be considered while determining tariff of the generating station of the Petitioner.

5. Accordingly, order in the petition was reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

